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WA-2170-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 27<sup>th</sup> OF OCTOBER, 2025

WRIT APPEAL No. 2170 of 2025

*SUDHIR MISHRA EX. SERVICEMAN*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*None for appellant.*

*Shri Anubhav Jain - Government Advocate for respondent/State.*  
.....

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

None for the appellant despite pass over.

The appellant has also filed an application seeking withdrawal of the appeal with liberty to file a writ petition.

The appellant, in this appeal, has impugned an order dated 14.05.2025 which has been passed on a representation given by the appellant pursuant to an order dated 04.03.2025 passed by this Court in W.A.No.428 of 2025. The order dated 14.05.2025 gives rise to an independent cause of action, if at all and as such an appeal would not be maintainable.

It is, in these circumstances that the subject application for withdrawal of the appeal has been filed. Consequently, application is allowed.

Appeal is dismissed as withdrawn reserving the right of the appellant



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to take appropriate remedy in accordance with law against the order dated  
14.05.2025.

**(SANJEEV SACHDEVA)**  
**CHIEF JUSTICE**

**(VINAY SARAF)**  
**JUDGE**

rk.